

**Growth of Monopoly Houses**

\*667. SHRI YASHWANT RAO  
GADAKH PATIL :

PROF. RAMKRISHNA MORE:

Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that Monopoly Houses have increased their assets from Rs. 66,14 crores to Rs. 11,284 crores during the last few years ;

(b) if so, the details thereof ; and

(c) the steps being taken by Government to curb the expansion of Monopoly Houses in the country ?

THE MINISTER OF CHEMICALS AND FERTILIZERS AND INDUSTRY AND COMPANY AFFAIRS (SHRI VEERENDRA PATIL) : (a) and (b) : The assets of top 20 Monopoly Houses in 1979 ranked by size of their assets in the year 1980 were Rs. 6614.89 crores. The assets of top 20 houses in 1982 ranked by size of assets in that year increased to Rs. 11,284.61 crores.

(c) MRTP Act is not against growth of large industrial houses *per se*. The objective of the MRTP Act is not to totally prevent the growth of the Monopoly Houses in the country but to regulate their expansion and growth keeping in view the national, economic and industrial priorities and to ensure that such growth does not result in the concentration of economic power to the common detriment.

**Duty on Formic Acid**

\*668. PROF. P. J. KURIEN : Will the Minister OF CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the basic duty on formic acid has been increased from 70 per cent to 100 per cent ;

(b) whether it is a fact that there is a very wide gap between imported and indigenous prices of formic acid ; and

(c) if so, whether Government propose to review the import policy with a view to ban the import of formic acid ?

THE MINISTER OF CHEMICALS AND FERTILIZERS AND INDUSTRY AND COMPANY AFFAIRS (SHRI VEERENDRA PATIL) : (a) and (b) Yes, Sir.

(c) In the Import and Export Policy, 1985—88, Government have banned the Import of formic acid by placing it in Appendix 2B. Government have also restricted the import of formic acid under the Replenishment Scheme (Appendix 17) from 0.25% of the value of exports of leather and leather goods to 0.09%.

**Turkey's interest in Import of Scooters, Motor-Cycles**

4764. SHRI ANANTA PRASAD SETHI : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that Turkey has evinced interest in the import of scooters, motor-cycles and collaboration in the auto-ancillary sector ; and

(b) if so, the details regarding the agreement, if any, arrived at in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHD. KHAN) : (a) and (b) : During the recent meeting of the Indo-Turkish Joint Committee, the prospects of cooperation for establishment of manufacturing facilities for two wheelers in Turkey were recognised. It is expected that a Turkish delegation may visit India for discussions with the Indian manufacturers.

**Transfer Vouchers of L.P.G. Connections**

4765. SHRI ZAINAL ABEDIN :  
SHRI MOTI LAL SINGH :  
SHRI SANTOSH KUMAR

SINGH

SHRI SIDHA LAL MURMU will the Minister of PETROLEUM be pleased to state :

(a) whether various dealers of the Indian Oil Corporation in Delhi/New Delhi dealing with LPG connections have

received a large number of transfer vouchers from all over the country, with particular reference to trans-Yamuna area ;

(b) if so, the details thereof :

(c) whether those transfer vouchers are holding lesser amount of security ; and

(d) whether any inquiry has been conducted to ascertain the genuineness of those transfer vouchers ; and

(e) if so, the results thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA) :

(a) Yes, Sir.

(b) The details of Transfer Vouchers (TVs) received by the distributors in Delhi/ New Delhi during January-February, 1985 are as under :—

	<i>Indane TVs</i>	<i>Other Co. TVs</i>
January, 1985	4460	36
February, 1985	3586	33

There are 8 Indane distributors operating in the Trans-Yamuna area. The details of TVs received by them are as under :—

	<i>Indane TVs</i>	<i>Other Co. TVs</i>
January, 1985	475	141
February, 1985	400	44

(c), to (e) In terms of the policy currently in vogue, LPG distributors are required to release gas connections against such TVs by collecting the security deposit at the rate indicated in the TVs. As and when the TV is presented to a distributor, he releases the connection to the consumer and seeks confirmation from the originating distributor about its genuineness.

### Spurious sale of Kerosene in Gurgaon

4766. SHRI G.M. BANATWALLA : Will the Minister of PETROLEUM be pleased to state :

(a) whether the attention of Government has been drawn to the news-item captioned 'Big spurious Kerosene Sale racket in Gurgaon' appeared in 'Economic Times' of 15 January, 1985 ;

(b) if so, the details of the alleged racket; and

(c) the steps, if any, taken by Government in the matter ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM : (SHRI NAWAL KISHORE SHARMA) :

(a) Government has seen the news report.

(b) and (c) The news report mentioned, among other things, growth of unlicensed diesel-dumps, sale of adulterated HSD and non-availability of kerosene at the ration shops.

The matter was taken up with the State Government. It has been reported that District Magistrate, Gurgaon, inadvertently issued "no objection certificate" to some outlets to deal in diesel, and it was subsequently found that they were dealing in kerosene also. On the advice of the State Government, the District Magistrate, Gurgaon, has cancelled the "no objection certificate" of these retail outlets, who were the source of adulteration. The Dist. authorities have also initiated criminal proceedings against the retailers who were found storing HSD in bulk without a licence in the prescribed form.

### Delhi Telephones Area Managers

4767. SHRI SANAT KUMAR MANDAL : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether any assessment has been made from the point of view of subscribers' day-to-day dealings with the Telephone Department about the utility of